

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई

IN THE INCOME TAX APPELLATE TRIBUNAL

'A' BENCH, CHENNAI

श्री एन.आर.एस. गणेशन, न्यायिक सदस्य एवं श्री एस जयरामन, लेखा सदस्य केसमक्ष

BEFORE SHRI N.R.S. GANESAN, JUDICIAL MEMBER AND
SHRI S. JAYARAMAN, ACCOUNTANT MEMBER

आयकर अपील सं./ITA Nos.2770, 2771, 2772 & 2773/Mds/2016

निर्धारण वर्ष / Assessment Years : 2005-06 to 2008-09

M/s Kalai Constructions Pvt. Ltd.,
C/o Shri S. Sridhar,
Sh. A.S. Sriraman, Advocates,
New No.14, Old No.82, Flat No.5,
1st Avenue, Indira Nagar, Adyar,
Chennai - 600 020.

v. The Assistant Commissioner of
Income Tax,
Circle – 1,
Erode.

PAN : AACCK 2350 C

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/Appellant by : Shri S. Sridhar, Advocate

प्रत्यर्थी की ओर से/Respondent by : Shri V. Sreenivasan, JCIT

सुनवाई की तारीख/Date of Hearing : 28.06.2017

घोषणा की तारीख/Date of Pronouncement : 28.06.2017

आदेश /O R D E R

PER N.R.S. GANESAN, JUDICIAL MEMBER:

All the appeals of the assessee are directed against the common order passed by the Commissioner of Income Tax (Appeals)-3, Coimbatore, dated 15.07.2016 and pertain to

assessment years 2005-06, 2006-07, 2007-08 and 2008-09. Since common issue arises for consideration, we heard all these appeals together and disposing of the same by this common order.

2. When the appeals were taken up for hearing, Shri S. Sridhar, the Ld.counsel for the assessee, submitted that he was instructed by the assessee to withdraw the appeals, therefore, permission may be accorded to withdraw the appeals and the appeal fee paid by the assessee may be refunded.

3. We have heard Shri V. Sreenivasan, the Ld. Departmental Representative also. The Ld. Departmental Representative has no objection to permit the assessee to withdraw the appeals. Accordingly, all the four appeals of the assessee are dismissed as withdrawn. Since the appeals are withdrawn by the assessee the appeal fee paid by the assessee shall be refunded to the assessee.

4. In the result, all the four appeals of the assessee are dismissed.

Order pronounced in the open court on 28th June, 2017 at
Chennai.

sd/-
(एस जयरामन)
(S. Jayaraman)
लेखा सदस्य/Accountant Member

sd/-
(एन.आर.एस. गणेशन)
(N.R.S. Ganesan)
न्यायिक सदस्य/Judicial Member

चेन्नई/Chennai,
दिनांक/Dated, the 28th June, 2017.

Kri.

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)-3, Coimbatore
4. Principal CIT-2, Coimbatore
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF.